

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 964 OF 2013

Cuttack the 6th day of March, 2014

CORAM

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER
HON'BLE MR. R. C. MISRA, ADMINISTRATIVE MEMBER

Sudarsan Khuntia,
aged about 62 years,
Son of Late Lingaraj Khuntia,
Retired L.D.C. Regional Office,
Directorate of Field Publicity,
Bhubaneswar,
At present residing at Khuntia Sahi,
Kapileswar, Old Town,
Bhubaneswar-751002, Odisha.

...Applicant
(Advocates: M/s- S.P. Mohanty, P. Lenka, M. Barik.)

VERSUS

Union of India Represented through

1. Secretary to Govt. Of India,
Ministry of Information & Broadcasting,
Shastri Bhawan 'A' Wing,
Dr. Rajendra Prasad Road,
New Delhi-110001.
2. Director General,
Directorate of Field Publicity,
Ministry of Information & Broadcasting,
Govt. of India, East Block-IV,
Level-III, R.K. Puram,
New Delhi-110066.
3. Shri D. Chakrabarti,
Addl. Director General,
Ministry of Information & Broadcasting,
Govt. of India, P-25 Gajapati Nagar,
P.O-Sainik School,
Bhubaneswar -751005, Odisha.
4. Sh. J.S. Negi, Deputy Director (Admn.),
Directorate of Field Publicity,
Ministry of Information & Broadcasting,
Govt. of India, East Block-IV,
Level-III, R.K. Puram,
New Delhi-110066.

(Advocate:)

... Respondents

Alld

OR D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Perused the materials placed on record.

2. The applicant, a retired employee of the Regional Office, Directorate of Field Publicity, Bhubaneswar, has filed the present Original Application praying for quashing the order of reversion dated 06.12.2010 with further to direct the Respondents to restore his position as U.D.C. w.e.f. 06.12.2010 and grant him with all consequential financial and service benefits respectively.

3. In this connection his grievance is although he has made representations dated 08.08.2012, 05.07.2013 and reminder dated 06.08.2013 against his order of reversion from UDC to LDC dated 06.12.2010 till date he has not received any reply on the same. By virtue of his reversion he is getting less pension and pensionary benefits than what he would have got, had he been allowed to continue in the post of UDC.

4. Since the representation against the order of reversion is still pending as submitted by the applicant we are not inclined to admit this Original Application at this stage. Hence, without expressing any opinion on the merit of the matter this O.A. is disposed of by directing Respondent Nos. 1 and 2 to consider the representation as forwarded to Respondent No.2 vide Annexuer-A/11 and to Respondent No. 1 vide Annexures-A/12 and A/13, if the same is still pending, and dispose of the same by way of a well reasoned order and communicate the result thereof to the applicant within a period of 60 days from the date of receipt of copy of this order. If after such consideration the applicant is found to be eligible/ entitled to



certain benefits then expeditious steps be taken within a further period of two months thereafter to pay the said amount to the applicant. However, it is made clear that if in the meantime said representations have already been disposed of then the result thereof be communicated to the applicant within two weeks from the date of receipt of copy of this order. No costs.

5. Copy of this order be transmitted to Respondent Nos. 1 and 2 by Speed Post forthwith by the Registry for compliance. Applicant is at liberty to serve copy of the O.A. along with the copy of the order either by dasti or by post for compliance of the order. Registry is directed to return extra copy of the O.A. filed in the Registry to the applicant if he so likes


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

K.B.